

The question was put and the motion was adopted.

SHRI DEREK O' BRIEN: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): I would request hon. Members to not make a speech and just introduce the Bill. Now, Shri Derek O'Brien.

SHRI DEREK O'BRIEN: Sir, I did not understand your last instruction about giving a speech; I am merely introducing the Bill. It is a convention that when you introduce the Bill, you give one line on the Bill. So, I am sure it was not directed to me.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): No; it was general in terms of time. Please go ahead.

The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024

SHRI DEREK O' BRIEN (West Bengal): Sir, I move for leave to introduce a Bill to amend the Bharatiya Nyaya Sanhita, 2023.

The question was put and the motion was adopted.

SHRI DEREK O' BRIEN: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): The next is, The National Tribal Heritage Council Bill, 2024. Shrimati Sumitra Balmik.

The National Tribal Heritage Council Bill, 2024

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश) : महोदय, मैं प्रस्ताव करता हूँ कि देश में जनजातीय समुदायों की समृद्ध सांस्कृतिक विरासत की सुरक्षा, संरक्षा और संवर्धन के लिए राष्ट्रीय जनजातीय विरासत परिषद् की स्थापना करने तथा तत्संसक्त या उसके आनुषंगिक विषयों के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्रीमती सुमित्रा बाल्मीक : महोदय, मैं विधेयक को पुरःस्थापित भी करती हूँ।

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): I think for Private Members' Bill, we can be together saying 'Ayes' or 'Noes'. The next Bill is The Coaching Institutes (Accountability and Regulation) Bill, 2024. Dr. Fauzia Khan.

The Coaching Institutes (Accountability and Regulation) Bill, 2024

DR. FAUZIA KHAN (Maharashtra): Sir, I move for leave to introduce a Bill to provide for establishment of an Authority to regulate coaching institutes across the country for the oversight and accountability of such institutes, to ensure that they provide a conducive learning environment while safeguarding the mental and emotional health of students, to provide for liability of the coaching institute in case of suicide committed by the student and for matters connected therewith or incidental thereto.

The question was proposed.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): There is one notice by the hon. Minister authorizing the hon. Minister of State, Shri Sukanta Majumdar, opposing the introduction of the Coaching Institutes (Accountability and Regulation) Bill, 2024.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND THE MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI SUKANTA MAJUMDAR): Sir, I thank you for giving me the opportunity to oppose the introduction of the Private Members' Bill regarding the Coaching Institutes (Accountability and Regulation) Bill, 2024. ...*(Interruptions)*... The Bill proposes the establishment of an authority by the Central Government to be known as the coaching institution regulatory authority. ...*(Interruptions)*...

SHRI JAIRAM RAMESH (Karnataka): Sir, how can he oppose the Bill? ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Let him finish. ...*(Interruptions)*... Let him finish. ...*(Interruptions)*...

SHRI SUKANTA MAJUMDAR: Let me finish. ...*(Interruptions)*... It is submitted that education is in the Concurrent List. ...*(Interruptions)*... As we know, the State and the